National Company Law Tribunal

Allahabad Bench

CPNO. (IB) 77 1ALD) 2017 (AND, 1661 2017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.10.2017

NAME OF THE COMPANY: IDBI Bank VIS Jaypee infratech

SECTION OF THE COMPANIES ACT: Insolvency Act

SI. NO.	Name	Designation	Representation	Signature
<u>1.</u>	ABHISHER ANAND	ADVOCATE	RESOLUTION PROFFISSIONAL	Madel
<u>2.</u>	Prodeof Singh	CEC	PROFFESSIONAL Coahal gwerment	84
3.	M. K. BAGRI	m med	Rollingt	Bala
4,	Amit Percetap	Sigh 1BB1	ial 18B1	hurbo

CP NO.(IB)77/ALD/2017, CA NO.166/2017

Sh. Abhishek Anand, Advocate for the Resolution Professional. Sh. Pradeep Singh Sisodia, Central Government Standing Counsel for the Central Government, Ministry of Corporate Affairs. Sh. Amit Pratap Singh, Official for the Insolvency & Bankruptcy Board of India (IBBI).

The reply affidavit to the present petition is filed by the IBBI. Sh. Abhishek Anand, representing the RP seeks time to file rejoinder.

That apart Sh. Pradeep Sisodia, Ld. CGSC would submit that he seeks time to file a formal reply to the present petition. Hence, the time is granted. As the matter is being monitored and issue involved in the petition is also subjudice before the Hon'ble Supreme Court, we are of the view that further time be granted to the concern parties to file its reply.

Meanwhile, an interim direction of this Court passed earlier to be continued till the next date of hearing.

The matter be listed on 16th November, 2017.

H.P. Chaturvedi, Member (Judicial)

Dated:26.10.2017

Typed by: Kavya Prakash Srivastava (Stenographer)